

**CENTRAL ADMINISTRATIVE TRIBUNAL
AMHEDABAD BENCH**

Original Application No. 456/2013
Dated the 11th September, 2018

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CORAM :

Hon'ble Ms. Archana Nigam, Member (A)
Hon'ble Sh. M.C. Verma, Member (J)

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Shri Kishanbhai B. Dhodi S/o Shri Balubhai Dhodi aged 56 years, working as Ex. Post Master at Daman, Under Valsad Division, Resident of At & PO Achchhari, Via Bhilad, Ta – Umargam Dist. Valsad – 396 105.**Applicant**
(By Advocate Ms.S.S.Chaturvedi)

VERSUS

1. Union of India notice to be served through Chief Post Master General, Khanpur, Ahmedabad.
2. Post Master General, Pratap Gunj, Baroda – 390 002.
3. Sr. Superintendent of Post Office, Valsad Division, Thithal Cross Road, Valsad–960001.**Respondents**

(By Advocate Ms.Prachi Upadhyay)

O R D E R (ORAL)

Per M.C.Verma, Member (Judicial)

On last date the matter was directed to be listed for final hearing and as such, as per cause list it is for final hearing. However, record reveals that in intervening period an application for amendment, being M.A. No. 346 of 2018 has been preferred on behalf of applicant. By said M.A. applicant has made prayer to allow to substitute text as has been mentioned in the application in para – 1 of the application. Amendments in para No. 5 has also been proposed and new paras, para Nos. 5.10 to 5.14 have been prayed to be added. Prayer Clause has also been sought to be amended and new prayer has been proposed to be

substituted in para 8.1. Not only this several documents to fortify submissions of para 5.10 to para 5.14 have also been prayed to be annexed with the amended OA. Copy of the MA has been served upon the respondents.

3. Learned counsel Ms. S.S.Chaturvedi, who appeared for applicant initially pressed the application for amendment but finally submitted that applicant after dismissal of his Appeal, was required to prefer Revision Petition but, this O.A. was preferred. So, she rather to press this M.A. for amendment, would request the Tribunal to allow her to withdraw this O.A. to enable her to file a Revision Petition. Learned counsel for respondents urged to pass appropriate order.

4. Considered the submissions.

5. Request made by the learned counsel, to withdraw this O.A., is acceded to and O.A. accordingly is dismissed as withdrawn.

[M.C.Verma]
Member (J)

[Archana Nigam]
Member (A)

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